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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No. 157 of 1990.

Date of decision: July 10, 1992.

S. N. Gantia

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Applicant.

Versus

Union of India and others ...

Respondents.

For the applicant .

M/s. Devanand Misra,  
Deepak Misra,  
A. Deo, B. S. Tripathy,  
Advocates.

For the respondents ...

Mr. A. K. Misra,  
Sr. Standing Counsel (CAT)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR. M. Y. PRIOLKAR, MEMBER (ADMN.)

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? *No*
3. Whether Their Lordships wish to see the fair copy of the judgment? Yes.

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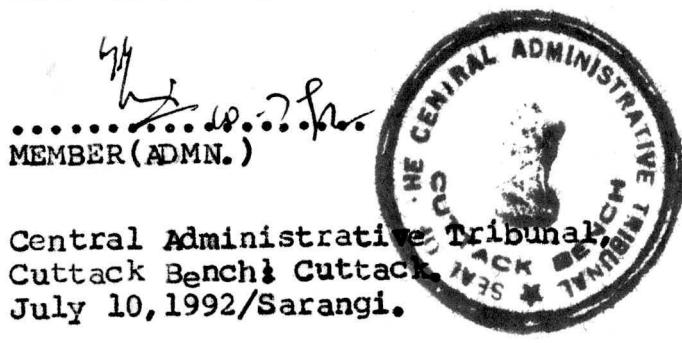
JUDGMENT

K.P.ACHARYA, V.C. In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays to quash Annexure-1 which is the appellate order passed by the then Director, Postal Services, Orissa Circle.

2. Shortly stated, the case of the applicant is that allegation was levelled against him for having remained unauthorisedly absent for a particular period. Ultimately, the applicant was ordered removal from service. He filed an appeal. Vide Annexure-1 the Director of Postal Services reduced the punishment to one of reduction of pay scale without cumulative effect and the period of absence was treated as ' dies non'.

3. We have heard Mr. Deepak Misra, learned counsel for the applicant and Mr. A. K. Misra, learned Senior Standing Counsel (CAT) for the respondents. We find no justifiable grounds to interfere with this matter especially when the case is grossly barred by limitation. The order of removal was passed on 30.8.1980 and the appeal was filed on 23.8.1982. The appellate order is dated 22.4.1983. This case has been filed on 25.4.1990. Not only this case is grossly barred by limitation but also we find no merit in this case which stands dismissed leaving the parties to bear their own costs.

MEMBER (ADMN.)



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**VICE-CHAIRMAN**

Central Administrative Tribunal  
Cuttack Bench, Cuttack, July 10, 1992/Sarangi.